

C. A. T. Bench, JAIPUR

Date of Order

Orders

DA 2/93

13.7.93 Sh. R.N. Mathur, counsel for the applicant.
Sh. K.M. Sharma, counsel for the respondents.

Heard the learned counsel for the parties.
The applicant has been promoted on the basis
of merit. As such, ^{we direct that} he should not be demoted
being an outstanding candidate at the time of selection.

The applicant shall ^{also} be entitled for
consequential benefits, if any. The T.A. stands
disposed of accordingly.)

Recd. Jt. Secy
Adm. Secy
12/7/93

Recd. C.A.T.
Gmld 28/7

For
Shri R.N. Mathur
Advocate

(O. P. Sharma)
Administrative Member

(D. L. Mehta)
Vice-Chairman